

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 212/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Power Supply Agreement dated 18.2.2016 executed between Sembcorp Energy India Limited and Discoms for release of amounts arbitrarily and wrongfully withheld by Respondents from fuel charges legally payable to Sembcorp Energy India Limited.

Date of Hearing : 6.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Sembcorp Energy India Limited (SEIL)

Respondents : Southern Power Distribution Company of Telangana Limited and 2 Ors.

Parties present : Shri Sanjay Sen, Sr. Advocate, SEIL
Shri Vishrov Mukerjee Advocate, SEIL
Ms. Ameya Vikram Mishra, Advocate, SEIL
Ms. Ruth, Advocate, SEIL
Ms. Swapna Seshadri, Advocate, Telangana Discoms
Shri Damodar Solanki, Advocate, Telangana Discoms
Shri Milind Nigudkar, SEIL
Shri Pankaj Kapoor, SEIL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned senior counsel for the Petitioner advanced extensive arguments in support of his contentions by relying on the correspondence exchanged between the parties, various clauses of Power Supply Agreements and judgments of Hon'ble Supreme Court and reiterated the submissions made in his pleadings.

3. Due to paucity of time, learned counsel for the Respondents requested to adjourn the matter for any other date to advance their arguments. The request was allowed by the Commission.



4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

